



2026:AHC:58985

HIGH COURT OF JUDICATURE AT ALLAHABAD

APPLICATION U/S 528 BNSS No. - 11389 of 2026

Vishal

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Amit Kumar, Kalpita Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 80

HON'BLE VIVEK KUMAR SINGH, J.

1. Heard learned counsel for the applicant and learned A.G.A. for the State.

2. The present application under Section 528 B.N.S.S. has been filed with a prayer to issue a direction to the court concerned to release the applicant on bail on the basis of a personal bond and two sureties in following cases:-

"(i). Case Crime No. 536 of 2017, under Sections 302, 120B IPC and Section 3/25 of Arms Act, Police Station Syohara, District Bijnor

(ii) Case Crime No. 239 of 2014, under Sections 307 IPC, Police Station Syohara, District Bijnor

(iii) Case Crime No. 104 of 2017, under Sections 3(1) of U.P. Gangster and Anti Social Activities (Prevention) Act, Police Station Syohara, District Bijnor

(iv) Case Crime No. 537 of 2017, under Sections 307 IPC, Police Station Syohara, District Bijnor

(v) Case Crime No. 363 of 2017, under Sections 392, 411 IPC, Police Station Dhampur, District Bijnor

(vi) Case Crime No. 382 of 2017, under Sections 307, 392, 411, 504 IPC, Police Station Dhampur, District Bijnor

(vii) Case Crime No. 153 of 2017, under Sections 147, 148, 149, 307, 332, 336, 353 IPC and Section 7 of Criminal Law Amendment Act, Police Station Sherkot, District Bijnor

(viii) Case Crime No. 382 of 2017, under Sections 392, 411 IPC, Police Station Haldaur, District Bijnor

(ix) Case Crime No. 571 of 2017, under Sections 392 IPC, Police Station Chanpur, District Bijnor

(x) Case Crime No. 357 of 2017, under Sections 392 IPC, Police Station Mandawar, District Bijnor

(xi) Case Crime No. 340 of 2017, under Section 392 IPC, Police Station Hempur Deepa, District Bijnor

(xii) Case Crime No. 219 of 2017, under Sections 392 IPC, Police Station Hempur Deepa, District Bijnor

(xiii) Case Crime No. 184 of 2017, under Sections 394, 511 IPC, Police Station Mandawali, District Bijnor

(xiv) Case Crime No. 179 of 2017, under Sections 392, 411 IPC, Police Station Mandawali, District Bijnor

(xv) Case Crime No. 03 of 2018, under Section 3(1) of U.P. Gangster and Anti Social Activities (Prevention) Act, Police Station Mandawali, District Bijnor."

3. Learned counsel for the applicant submits that the applicant has been languishing in jail since 1.1.2018. He is a very poor person and he cannot arrange two sureties in each case. The last bail order was passed in favour of the applicant on 30.1.2026 but he could not arrange two sureties in each case, therefore, he has been languishing in jail.

4. Learned counsel for the applicant placed reliance on the order of the Hon'ble Supreme Court in **Special Leave to Appeal (Crl.) No.8914-8915/2018 (Hani Nishad @ Mohammad Imran @ Vikky Vs. The State of UP)**, wherein the Hon'ble Supreme Court disposed of the said case directing that the sureties in one of the case shall be good enough for

sureties in all the cases.

5. Considering the submissions made at the bar and on perusal of the said judgment, it is directed that the two sureties of one case shall be permitted to act as sureties in all the aforesaid cases subject to furnishing of one personal bond. The personal bond submitted by the applicant in one of the case shall be accepted in all the aforesaid cases.

6. The application is disposed of.

(Vivek Kumar Singh,J.)

March 23, 2026
Lalit Shukla